

ITEM NO.7

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22-05-2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature At Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 7059/2012 (II)

SLP(Cr1) No. 6271/2012 (II)

SLP(Cr1) No. 407/2013 (II)

Date : 06-03-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. E. C. Agrawala, AOR
Mr. Rishi Agrawala, Adv.
Ms. Meenakshi Kalra, Adv.

Ms. Purnima Bhat, AOR

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Aviral Saxena, Adv.

Mr. Shakil Ahmed Syed, AOR

Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

We request the High Court to dispose of the matter as early as possible.

Await the order of the High Court.

List in the last week of April, 2019 and place it before the appropriate Bench.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER